

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

Subject: Circular instructions regarding assailing of Bail orders before Hon'ble High Court of Jammu and Kashmir and Ladakh.

Circular No: 07-JK(LD) of 2026.
Dated. 12 - 05-2026.

Attention of the Government Counsels, including learned Senior Additional Advocate Generals (Sr. AAGs), Additional Advocate Generals (AAGs), Deputy Advocate Generals (DAGs) and Government Advocates representing the Union Territory of Jammu and Kashmir before both the wings of the Hon'ble High Court of Jammu & Kashmir and Ladakh, is drawn towards the modalities formulated by the Directorate of Prosecution for examination and consideration of matters relating to assailing of bail orders. (Copy enclosed).

In this background all the Government Counsels (Sr. AAGs/AAGs/DAGs/Government Advocates) are advised to act upon the decisions/recommendations communicated by the office of the Director General of Prosecution in respect of bail orders proposed to be assailed. It is further impressed not to insist upon any separate sanction/order from the Department of Law, Justice & Parliamentary Affairs for filing appropriate proceedings before the competent Court under Section 483(3) of the Bharatiya Nagarik Suraksha Sanhita, 2023.

Handwritten signature

By Order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Commissioner Secretary to Government

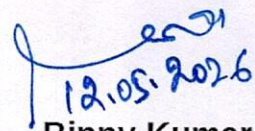
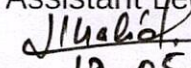
No: Law-A-J1/362/2025-10.

Dated. 12 -05-2026.

Copy to the:

1. Ld. Advocate General, J&K.
2. Principal Secretary to Government, Home Department.

3. Director General Prosecution, J&K. This is with reference to his letter No. DG-Pros/Lgl/2026/E-7835429/4195 Dated: 18.03.2026.
4. All the Government Counsels (Sr.AAG/AAG/DAG/Government Advocates).
5. Divisional Commissioner Jammu/Kashmir.
6. All Deputy Commissioners.
7. All Sr. Superintendents of Police
8. Director Litigation, Jammu/Kashmir.
9. Private Secretary to Commissioner Secretary to Government, Department of Law Justice and P.A. for information of Commissioner Secretary.
10. I/C Website.
11. Concerned file.


12.05.2026
Binny Kumar
Assistant Legal Remembrancer

12-05-2026.

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GOVERNMENT OF JAMMU & KASHMIR
DIRECTORATE GENERAL OF PROSECUTION, J&K,
(2ND Floor Pragati Bhawan, Rall Head Complex, Jammu)
Tel No. 0191-2472911 email: dg-prosecution@jk.gov.in

NO: DG-Prosecution/2022/452/1967
Dated: 21/8/2022

All Dy. Directors of Prosecution,
J&K

Subject: Filing of Appeals/ Revisions in FIR cases before Hon'ble High Court of J&K and
Ladakh - Nomination of Nodal Officers thereof.

Ld. Advocate General, J&K has nominated following 2 Nodal Officers in his
office, one each at Jammu and at Srinagar for expeditious and timely filing of appeals/
revisions in FIR cases:

Sl.No.	Name and Designation	Contract details	Location
1.	Ms. Saraswati Rao, Legal Assistant	9797609366 Legalass05-law@jk.gov.in	AG Office at Jammu
2.	Mr. Umar Javed Magray, Junior Legal Assistant	7006021125 Junleg03-law@jk.gov.in	AG Office at Srinagar

All Dy. Directors of Prosecution are requested to ensure the following:

On receipt of sanctioned order of the competent authority for filing for appeal / revision (as the case may) concerned Conducting Prosecutor shall immediately provide following documents/ material (scanned copies) to the concerned Nodal Officer through e-mail.

- Copy of Charge Sheet.
- Copy of Court Order / Judgement.
- Copies of statements of Prosecution Witnesses filed with the charge sheet.
- Copies of statements of Prosecution Witnesses deposed before the court during trial.
- Grounds of Appeal/ Revision, point-wise.
- Any other relevant material required as per the merit of the case.

Concerned Dy. Director of Prosecution shall ensure that certified copy of the relevant documents are provided to respective Nodal Officer in time through a special messenger.

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There is no need to visit the Nodal Officer which is wastage of time and effort of the Conducting Prosecutor. However, necessary material may be provided by the Conducting Prosecutor without delay.

Any delay needs to be avoided keeping in view the period of limitation of the case for filing appeal/ revision.

Deepak Kumar
(Deepak Kumar), IPS
Director General of Prosecution,
J&K, Jammu.

Copy to the:

- 1- Ld. Advocate General, J&K for favour of information.
- 2- Director Prosecution, Jammu/ Srinagar.
- 3- All PPs/ Addl. PPs of J&K for information and necessary action.